2026:AHC:98383

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 6283 of 2026

Committee Of Management, Gurukul Vaidic Sanskrit Mahavidyalaya, Sirathu .....Petitioner(s)

Versus

State Of U.P. And 4 Others .....Respondent(s)

Counsel for Petitioner(s)	:	Aditi Pandey, Ramesh Kumar Tiwari, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C., Shesh Kumar Srivastava

Court No. - 33

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties and perused the record on Board.

2. The grievance of the petitioner is that the University is not nominating the subject expert to constitute a selection committee in order to select the Lecturer (Literature) in pursuance of the request letter dated 04.09.2025 communicated by the Manager of the College (petitioner) to the Vice Chancellor of the University.

3. Learned counsel for the University submits that similar issue has been decided by the Coordinate Bench of this Court in batch of writ petitions leading case being Writ-A No.1544 of 2026 (Committee of Management, Sri Vijay Raghav Sanskrit Mahavidyalaya vs. State of U.P. And 4 Others), vide order dated 19.03.2026. For ready reference order dated 19.03.2026 is reproduced herein below :-

> *"1. Heard learned counsel for petitioners in all writ petitions and learned Standing Counsel for State.*
>
> *2. This Court has passed following order on 04.02.2026 in Writ A No. 1544 of 2026:-*
>
> *"1. Heard Sri Kushmondeya Shahi, learned counsel for petitioner, Sri Shesh Kumar Srivatava, Advocate for Respondent-University and Sri R.P. Dubey, learned Additional Chief Standing Counsel for State-Respondents.*

2. This is a case arising out of a process initiated by different colleges affiliated to Sampurnanand Sanskrit Vishwavidyalaya, Varanasi for appointment of Principal, Lecturers and Teachers where there is a requirement that University will recommend a Subject Expert for constitution of Selection Committee.

3. The present petition has also initiated process for selection and is awaiting for appointment of Subject Expert, however, by means of impugned order the further proceedings of such appointments where still no Subject Expert is appointed, is deferred subject to instructions from the State.

4. Learned counsel for petitioner submits that matter has already taken attention of this Court and presently there is no requirement of any instruction from State since University itself by a letter dated 26.06.2025 has communicated the State about its stand that presently they are not contemplating any amendment in the procedure.

5. Learned Additional Chief Standing Counsel submits that State will take an appropriate decision so that the selection process which is deferred by impugned order may continue subject to any clarification if necessary and for that he seeks two weeks' time.

6. List this matter on 25th February, 2026 at 12.00 PM.

7. State will file a compliance affidavit before next date of hearing."

3. By the impugned orders, University has differed the process of selection for nomination of Subject Expert on basis of awaiting instructions from State.

4. Learned Standing Counsel has not received any specific instructions till date.

5. In aforesaid circumstances, if no specific instructions are provided by the State to University concerned to act in any other manner as provided under Statute, University will be at liberty to

nominate Subject Expert.

6. In case contrary instructions are provided to University concerned, the same shall be communicated to concerned petitioners-Colleges.

7. Writ petitions are disposed of with above observations."

4. In view of the above, instant writ petition is disposed of, in terms of the order dated 19.03.2026 passed by the Coordinate Bench of this Court in Writ-A No.1544 of 2026.

(Dinesh Pathak,J.)

April 30, 2026
VR

Digitally signed by :-
VIBHA RATAN
High Court of Judicature at Allahabad